

To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India

Ministry of Finance

(Department of Revenue)

Notification No. 54 / 2015-Customs (N.T.)

New Delhi, dated the 4th June, 2015

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Principal Commissioner of Customs or Commissioner of Customs, Chennai-IV to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Principal Commissioner or Commissioner of Customs, Chennai- IV;
- (ii) the Principal Commissioner or Commissioner of Customs, Chennai-VII Air Cargo;
- (iii) the Principal Commissioner or Commissioner of Customs, Bengaluru City, Bengaluru Commissionerate;
- (iv) the Principal Commissioner or Commissioner of Customs, Airport and Air Cargo Complex, Bengaluru City, Bengaluru;
- (v) the Principal Commissioner or Commissioner of Customs, Air Cargo Complex(Export), New Customs House, New Delhi;
- (vi) the Principal Commissioner or Commissioner of Customs, ICD, Tughlakabad(Export); and
- (vii) the Principal Commissioner or Commissioner of Central Excise, Puducherry,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Shahi Exports Pvt. Ltd., I.P. No. 1, Sector-28, Faridabad-121008 issued *vide* F.No. DRI/AZU/INV-38/2013/3098-3107, dated the 14th November, 2014 by the Additional Director General, Directorate of Revenue Intelligence, Ahmedabad Zonal Unit, Ahmedabad.

[F.No. 437/148/2014-CusIV]

(Pramod Kumar)

Under Secretary to the Government of India